

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 520/MP/2014**

Subject : Petition under Regulation 7 read with Regulation 14 of the Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010 seeking issuance of Renewable Energy Certificates for the 4 MW and 10.4 MW projects of the petitioner based in Tamil Nadu.

Date of hearing : 12.3.2015

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member

Petitioner : Vish Wind Infrastructure LLP

Respondent : National Load Dispatch Centre

Parties present : Shri Vishal Gupta, Advocate for the petitioner  
Shri Ranjeet Singh, Vish Wind Infrastructure  
Ms. Abilia Zaidi, NLDC  
Ms. Minaxi Garg, NLDC  
Shri Shailendra Verma, NLDC

**Record of Proceedings**

Learned counsel for the petitioner submitted that the petitioner's 4 MW and 10.4 MW wind energy project (project) were registered on 4.4.2012 and 2.1.2012 respectively for grant of Renewable Energy Certificates (RECs) under Central Electricity Regulatory Commission (Terms and Conditions for recognition and issuance of Renewable Energy Certificate for Renewable Energy Generation) Regulations, 2010. However, the projects have been de-registered with effect from 15.6.2013. He further submitted that on 16.7.2013 and 3.9.2013, the petitioner applied for grant of RECs for the period from 11.5.2013 to 5.6.2013 and 6.6.2013 to 15.6.2013 respectively. In response, NLDC vide its e-mail dated 29.1.2014 requested the petitioner to file certain documents, which were submitted to NLDC on 30.1.2014. However, no response has been received from NLDC.

2. The representative of the respondent submitted that as per the records of the Central Agency, RECs for the month of May, 2013 for 4 MW and 10.4 MW projects have already been issued to the petitioner on 9.7.2013 and 10.7.2013 respectively. The representative of the respondent further submitted that due to the following reasons, RECs were not issued to the petitioner:

(a) Two Energy Injection Reports (EIR) have been issued by SLDC, Tamil Nadu for the month of June, 2013, namely (i) EIR dated 12.7.2013 for the period from 11.5.2013 to 6.6.2013; and (ii) EIR dated 31.8.2013 for the period from 6.6.2013 to 15.6.2013. On both EIRs, there is overlapping. Moreover, the EIR dated 31.8.2013 should be upto 14.6.2013 whereas SLDC, Tamil Nadu issued EIR upto 15.6.2013; and

(b) Wrong update of online application for the month of June 2013 against the month of July, 2013 and submission of same as a hard copy by the petitioner.

3. After hearing both the parties, the Commission directed SLDC, Tamil Nadu to issue the correct EIR for the month of June 2012 within a period of one week and the petitioner to submit the EIR and other requisite documents to NLDC within one week thereafter.

4. The Commission directed NLDC to submit a status report by 10.4.2015.

5. The Commission directed to endorse a copy of the ROP to SLDC, Tamil Nadu for necessary action.

6. Subject to the above, the Commission reserved order in the petition.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**